

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

10.

IA-4952(MB)2023 IN
C.P. (IB)/1191(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **31.10.2023**

NAME OF THE PARTIES:

Intec Capital Limited
Vs
Shwet Biotech Private Limited

SECTION: 7, 11 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Vidhit Divya Kamat, Ld. Counsel for the Applicant present.
2. **IA-4952(MB)2023:** This is an application filed for restoring the C.P. (IB)/1191(MB)2020 filed against Shwet Biotech Private Limited (Corporate Debtor) which was dismissed on the ground of being non-maintainable. Vide order dated 03.07.2023 in Comp. App. (AT) (Ins) No. 1403/2022 the Hon'ble NCLAT has set aside the order passed by this tribunal and the same was reminded back to the "Adjudicating Authority".
3. In view of the order passed by the Hon'ble Tribunal, present application is **allowed and disposed of.**
4. Counsel for the applicant is directed to issue personal notice to the Respondent clearly indicating the next date of hearing and file proof of service.
5. List this matter for further hearing on **07.12.2023**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)